

Funds allocated under TSP

1015. DR. T. SUBBARAMI REDDY: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Government have received any suggestions/requests from public representatives or the social organizations that the funds allocated under Tribal Sub Plans (TSP) be allocated proportionately in accordance with the tribal population; if so, the details thereof and the response of the Government thereto;

(b) the steps proposed to be taken by Government in this regard; and

(c) whether Government proposes to issue guidelines to the State agencies in this regard for proper utilization and non diversion?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA): (a) to (c) Guidelines on formulation, implementation as well as monitoring of Tribal Sub Plan (TSP) issued by the Planning Commission envisage outlay for the TSP in proportion to the ST population. Based on the recommendations of the Task Force constituted under the Chairmanship of Dr. Narendra Jadhav, Member, Planning Commission and Inter Ministerial Committee, the Planning Commission has revised Guidelines for implementation of TSP by Central Ministries and States UTs on 18th June 2014.

The Guidelines, *inter-alia*, reiterate the resolve of the Government for location of funds under TSP out of total Plan Outlays not less than the population proportion of STs in State as per 2011 census. The Guidelines further stipulates for non-diversion of funds meant for tribal areas and comprehensive monitoring framework with well-defined indicators, covering provisioning, service delivery standards as well as outcomes.

New projects for rehabilitation of tribals

1016. SHRI C.P. NARAYANAN: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether tribal people have been displaced from their abodes during the last three years in order to implement new projects, the number of them and for which projects;

(b) whether they have been rehabilitated already, or there are plans to do so; and

(c) whether Government would make it a condition while giving clearance for any new project that if displacement of tribals is necessary, expenses for their rehabilitation will have to be borne by the project owner?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA): (a) A list giving details of projects for which clearance has been issued by Ministry of Tribal Affairs during the last three years along with tribal people affected for Resettlement and Rehabilitation is given in Statement (*See below*).

(b) The Resettlement and Rehabilitation policy and conditions for clearance require displaced people to be rehabilitated.

(c) Special provisions have been made in Section 41 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement Act, 2013 stipulating preparation of Development Plan laying down the details of procedure for settling land rights due, but not settled and restoring titles of the Scheduled Tribes as well as the Scheduled Castes on the alienated land by undertaking a special drive together with land acquisition. Further, Section 19 of the aforesaid Act provides that for publication of declaration and summary of Rehabilitation & Resettlement, the Requiring Body will deposit the amount towards cost of acquisition of land as prescribed by the appropriate Government.

Statement

Projects for which clearance has been issued along with the number of tribal people affected for resettlement and rehabilitation

Sl. No.	File Number	Name of Project	Location	No. of Villages to be submerged	Total No. of Project Oustees	No. of ST project Oustees	Proposed Benefits	Date of Receipt of Project	Status
1	4/7/2012-CP&R	Jigon Irrigation Project	Distt. - Buldana, Maharashtra	22	6089 families 27600 Population	778 families 3805 Population	Irrigation Drinking Water	26.06.2012	Clearance issued on 22.08.2013
2	4/12/2012-CP&R	Lakhwar Multipurpose Irrigation & Water Supply Project,	Distt. Dehradun, Uttarakhand	12	648 families 6716 Population	141 families 1489 Population	Irrigation Drinking Water	22.10.2012	Clearance issued on 09.11.2012
3	4/20/2011-CP&R	Lower Penganga Project	Distt.- Yavatmal and Nanded Maharashtra	--	8136 families 36809 Population	2448 families 8419 Population	Irrigation	04.11.2010	Clearance issued on 22.03.2013

4	4/19/2012- CP&R	Shivasa- mudram Run of the River Power (SRRP) Project	Distt. - Chamrajanagar Karnataka	--	--	--	Power Project	09.11.2012	Clearance issued on 25.10.2013
5	4/2/2013- CP&R	Upper Parvara Project	Distt. Ahmednagar, Maharashtra	10	655 families 6337 Population	394 families 3978 Population	Irrigation project	18.12.2012	Clearance issued on 28.10.2013

Written Answers to

[17 July, 2014]

Unstarred Questions 223